IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF:

Peacock Group Inc. & Anr.

Vs.

Direct Resource India Pvt. Ltd. & Ors.

CP No.136(ND)/2016

APPLICANT / PETITIONER

RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioners

Mr. Raghu Nayyar, Adv.

For the Respondents

Mr. Anuroop Panda, Adv.

ORDER

:

This is a part heard matter before the Bench comprised of Mrs. Ina Malhotra, Member (J) and one of us [(Mr. S.K. Mohapatra, Member (T)]. We request the aforesaid Bench to hear the matter on Friday, the 9th March, 2018.

> (M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

16.02.2018 V.Sethi